

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ERNAKULAM

DATE OF DECISION

31st JANUARY, 1990

PRESENT

HON'BLE SHRI S.P. MUKERJI-VICE CHAIRMAN
&
HON'BLE SHRI N. DHARMADAN-JUDICIAL MEMBER

ORIGINAL APPLICATION NO.405/89

K. Padmanabhan

.. Applicant

Vs.

1. Union of India represented by its Secretary to Government, Ministry of Communication, New Delhi.
2. The Director General P&T, New Delhi.
3. The Chief Post Master General, Kerala Circle, Trivandrum.
4. The Chief Post Master General, Karnataka Circle, Karnataka.
5. The Superintendent of Post Offices, Idukki Division, Idukki.

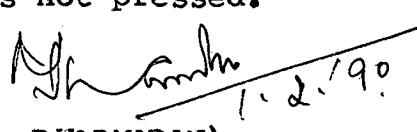
.. Respondents

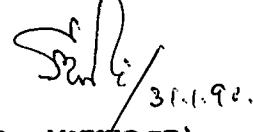
Counsel for the applicant .. M/s M.R.Rajendran Nair, and P.V. Asha

Counsel for the respondents .. Mr. K.Narayana Kurup, ACGSC

O R D E R
(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties. In the counter affidavit the respondents have conceded the request of the applicant for accommodating him in his parent unit notwithstanding the instructions laid down in Director General's orders at Annexure-I. In view of this statement made by the respondents, the learned counsel for the applicant does not want to press the application any further. Accordingly the application is closed as not pressed.


(N. DHARMADAN)
JUDICIAL MEMBER


(S.P. MUKERJI)
VICE CHAIRMAN

31.1.90

Ksn.